

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4919
ANSWERED ON:09.12.2010
RETAIL OUTLETS RUNNING WITHOUT VALID DPSL AGREEMENT
Bali Ram Dr.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of Retail outlets of Bharat Petroleum Corporation Limited (BPCL), Indian Oil Corporation (IOC) and Hindustan Petroleum Corporation Limited (HPCL) in Delhi territory are running without valid DPSL Agreement;
- (b) whether there are some authorized officer for the same ;
- (c) if SO, the details thereof;
- (d) whether the retail outlets M/s. Airport Service Station, Nehru Place, New Delhi of BPCL is running without any valid DPSL Agreement for the last 10 years ;
- (e) if so, the details thereof;
- (f) whether the Government has received any complaint against this retail outlet; and
- (g) if so, the decision taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA)

(a) to (g) All the Hindustan Petroleum Corporation Limited (HPCL) retail outlet dealerships in Delhi territory are operating with valid Dealership Agreement. One retail outlet of Indian Oil Corporation (IOC) in Delhi territory is in operation without Dealership Agreement due to non-execution of land lease. The matter of execution of land lease is pending as the matter of grant of conversion of land use (CLU) is sub-judice. There are some cases of retail outlets of Bharat Petroleum Corporation Limited (BPCL) in Delhi territory, where fresh DPSL agreement have not been entered into due to non-completion of all necessary formalities. However, these retail outlets are being run on temporary basis pending completion of all necessary formalities. One such retail outlet is M/s Airport Service Station, Nehru Place, New Delhi of BPCL. A complaint has been received in the Ministry against operation of M/s Airport Service Station, Nehru Place, New Delhi and BPCL has been suitably counselled to complete the pending necessary formalities in a time bound manner. Divisional Retail Sales Manager / Regional General Manager are the authorized officer to sign the Dealership Agreement / for reconstitution of retail outlet Dealership.